

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU

[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.11
C.P. (IB)No.91/BB/2024

IN THE MATTER OF:

M/s. Oppo Mobiles India Pvt. Ltd.	...	Petitioner
Vs.		
M/s. Think & Learn Pvt. Ltd.	...	Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 03.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Varun S. with Shri Kishore K. & Shri Tushar
For the Respondent : Shri Pramod Nair (Sr. Adv.) & Shri Yashowardhan

ORDER

1. Heard the Ld. Counsels for the Parties.
2. In compliance to the order dated 28.05.2024, the Respondent has filed objections vide diary no.3679 dated 26.06.2024, and the same is taken on record. The learned Counsel for the Petitioner submitted that there is no requirement of rejoinder.
3. Both the parties are directed to file brief synopsis along with the list of dates and events, within a period of one week.
4. **Order Reserved**, subject to make the above compliance.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)